

Confidential

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW JUSTICE & LEGISLATIVE AFFAIRS)
5-SHAM NATH MARG DELHI.

NO. F. 13 (1)/95-Judl.II/L.A. 1940

Dated: 9/11/95

To

The Deputy Secretary, (Admn.),
Delhi Legislative Assembly Secretariate,
Old Secretariate,
Delhi.

Subject: Gazette Notification/ Supply of authenticated
copies of the Bill No. 1 of 1995 & Bill No.2
of 1995. assented by the Lt. Governor.

Sir,

I am directed forward herewith the following
Gazette Notification containing the Act passed by the
Legislative Assembly of the N.C.T. Delhi and assented by
the Lt. Governor, Delhi and authenticated copies of the
Bill No.1 of 1995, Bill No.2 of 1995 assented by the
Lt. Governor.

Sr. No.	No. and date of Gazette Notification.	Particulars of the Act passed.
1.	4th April 1995 P.R.D. No. 106.	The Appropriation No.1 Act. 1995. Delhi Act No.1 of 1995.
	-do-	The Appropriation (Vote on Account) Act. 1995 DELHI ACT NO. 2 OF 1995.
2.	Authenticated copies of the Bill No.1 of 1995 assented by the Lt. Governor.	
3.	Authenticated copies of the Bill No.2 of 1995 assented by the Lt. Governor.	

Encl: As above.

Yours faithfully,

[Signature]
(R.T.L. D/SOUZA)
UNDER SECRETARY (L.A.)

3039/SLM/95
13/XI/95

J.S.C. L.A.
10-11-95

727 J.S.C.

13/11/95

May be kept in
relevant files
on the subject

PL do the needful
as suggested
13/11/95

Sh. Ramola
Table Office
71-CO-II
13-11-95

अनुसूची
(खण्ड 2 व 3 देखें)

(रुपये हजारों में)

मांग संख्या	सेवाएं एवं उद्देश्य	राशि इससे अधिक नहीं		
		विधान सभा द्वारा स्वीकृत	संचित निधि पर भारित	जोड़
(1)	(2)	(3)	(4)	(5)
2	सामान्य प्रशासन,	—	448	448
5	पुलिस	120018	—	120018
8	समाज कल्याण	—	48	48
10	विकास	—	479	479
11	स्वायत्त शासन निकाय तथा लोक निर्माण विभाग	584687	17710	602397
	लोक ऋण	—	566	566
जोड़:—		704705	19251	723956

DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS

NOTIFICATIONS

Delhi, the 4th April, 1995

No. F. 13(2)/95-Judl. II/L.A./60—The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi on 31st March, 1995 and is hereby published for general information.

THE APPROPRIATION (NO. 1) ACT 1995

(DELHI ACT NO. 1 OF 1995)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

An Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for services in respect of the financial year 1994-95.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 46th year of the Republic of India as follows :—

1. Short Title.—This Act may be called the Appropriation (No. 1) Act 1995.

2. Issue of Rs. 72,39,56,000.—From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees Seventy two crores thirty

nine lakhs and fifty six thousands towards defraying the several charges which will come in the course of payment during the financial year 1994-95 in respect of the services specified in column (2) of the Schedule.

3. Appropriation.—The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Section 2 and 3)

(Rs. in Thousands)

Sums not Exceeding				
Demand No.	Services and Purposes	Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
(1)	(2)	(3)	(4)	(5)
2	General Administration	..	4,48	4,48
5	Police	12,00,18	..	12,00,18
8	Social Welfare	..	48	48
10	Development	..	4.79	4.79
11	Local Self Govt. & Public Works Department	58,46,87	1,77,10	60,23,97
	Public Debt	..	5,66	5,66
TOTAL:—		70,47,05	1,92,51	72,39,56

सं. फा. 13(1)/95-न्याय-II/एल.ए./59—उपराज्यपाल, दिल्ली की दिनांक 31 मार्च, 1995 को मिनी अनुसूची के परवर्त विधान सभा द्वारा पारित निम्नलिखित अधिनियम जन साधारण के सूचनायें प्रकाशित किया जा रहा है।

विनियोजन (लेखा अनुदान) अधिनियम, 1995

(दिल्ली अधिनियम संख्या 2, 1995)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा यथापारित अधिनियम)

एक

अधिनियम

अप्रैल तथा मई 1995 की अवधि से संबंधित कार्यों के लिये राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ राशि का विनियोजन करने के लिये विधेयक।

इसे भारतीय संविधान के 46वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाये।

(1) संक्षिप्त शीर्षक.—इस अधिनियम को विनियोजन (लेखा अनुदान) विधेयक, 1995 अधिनियम कहा जाये।

(2) माह अप्रैल तथा मई 1995 के लिये राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से 545,23,19,000/- रुपये का लेखा अनुदान.—राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभागों की अदायगी के लिये पांच सौ पैंतालीस करोड़ तेईस लाख उन्नीस हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के संबंध में अप्रैल तथा मई 1995 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होगी।

(3) विनियोजन—इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त किये जाने के लिये प्राधिकृत राशि उक्त अवधि के संबंध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिये विनियोजित की जायेगी।

अनुसूची

(खण्ड 2 व 3 देखें)

(रुपये हजारों में)

मांग सेवाएं एवं उद्देश्य संख्या		राशि इससे अधिक नहीं		
		विधान सभा द्वारा स्वीकृत	संचित निधि पर भारित	जोड़
(1)	(2)	(3)	(4)	(5)
1. विधान सभा	राजस्व	2900	133	3033
2. सामान्य प्रशासन	राजस्व	22345	1205	23550
3. न्याय प्रशासन	राजस्व	36422	15450	51872
4. वित्त	राजस्व	54430	—	54430
5. पुलिस	राजस्व	536574	448	537022
	पूँजीगत	15917	—	15917
6. शिक्षा	राजस्व	783980	200	784180
	पूँजीगत	3053	—	3053
7. चिकित्सा व जन स्वास्थ्य	राजस्व	298289	95	298384
	पूँजीगत	17	—	17
8. समाज कल्याण	राजस्व	144051	—	144051
	पूँजीगत	73275	—	73275
9. उद्योग	राजस्व	31723	334	32057
	पूँजीगत	3000	—	3000
10. विकास	राजस्व	126025	133	126158
	पूँजीगत	136196	67	136263
11. स्वायत्तशासी सरकार, लोक निर्माण विभाग	राजस्व	1062905	—	1062905
	पूँजीगत	1949886	71083	2020969
— सार्वजनिक ऋण	पूँजीगत	—	25100	25100
12. सरकारी कर्मचारियों की ऋण	पूँजीगत	7083	—	7083

(1)	(2)	(3)	(4)	(5)
13. पेंशन	राजस्व	50000	..	50000
जोड़		5338071	114248	5452319

आर. टी. एल. डिभूजा, अवर सचिव (विधायी कार्य)

No. F.13(1)/95-Judl.-II/L.A./59.—The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi on 31st March, 1995 and is hereby published for general information.

THE APPROPRIATION (VOTE ON ACCOUNT) ACT 1995

(DELHI ACT NO. 2 OF 1995)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi)

An Act to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April and May, 1995.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the 46th Year of the Republic of India as follows :—

1. Short Title.—This act may be called the Appropriation (Vote on Account) Act, 1995.

2. Vote on account for Rs. 545,23,19,000 out of the Consolidated Fund of the Govt. of National Capital Territory of Delhi for the months of April and May, 1995.—From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule amounting in the aggregate to the sum of five hundred forty five crores twenty three lakhs nineteen thousand rupees towards "Vote on Account" for defraying the several charges which will come in course of payment during the months of April and May, 1995 in respect of services specified in column (2) of the Schedule.

3. Appropriation.—The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

SCHEDULE

(See Section 2 and 3)

(Rs. in Thousands)

Demand No.	Services and Purposes	Sums Not Exceeding		
		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
(1)	(2)	(3)	(4)	(5)
1.	Legislative Assembly Revenue	2900	133	3033
2.	General Administration Revenue	22345	1205	23550
3.	Administration of Justice Revenue	36422	15450	51872
4.	Finance Revenue	54430	..	54430
5.	Police Revenue	536574	448	537022
	Capital	15917	..	15917
6.	Education Revenue	783980	200	784180
	Capital	3053	..	3053
7.	Medical and Public Health Revenue	298289	95	298384
	Capital	17	..	17
8.	Social Welfare Revenue	144051	..	144051
	Capital	73275	..	73275
9.	Industries Revenue	31723	334	32057
	Capital	3000	..	3000
10.	Development Revenue	126025	133	126158
	Capital	136196	67	13626
11.	Local Self Govt. and Public Works Department Revenue	1062905	..	1062905
	Capital	1949886	71083	2020969
	—Public Debt, Capital	..	25100	25100
12.	Loans to Govt. Servants Capital	7083	..	7083
13.	Pensions Revenue	50000	..	50000
Total		5338071	114248	5452319

R.T.L. D'SOUZA, Under Secy. (L.A.)